

(1867) 05 CAL CK 0008

Calcutta High Court

Case No: None

In Re: Radha Binode
Misser

Vs

APPELLANT

RESPONDENT

Date of Decision: May 31, 1867

Judgement

Sir Barnes Peacock, Kt., C.J.

We think that the Court has the power, and should exercise its discretion in each particular case. The case will go back to the Court which referred it, in order that it may decide whether there is sufficient ground.